

the affairs of the Delhi Development Authority by CBI;

(e) if not, the reasons therefor; and

(f) the other steps proposed to be taken against the gross violation of rules by DDA;

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The News items refer to allotment of DDA flats made in the past by Lt. Governor, Delhi on out of turn basis including persons not registered with the DDA.

(c) DDA have reported that the out of turn allotments were approved by the competent Authority as per the Policy guidelines laid down by the Government.

(d) to (f), Question does not arise, in view of reply to part 'c' above.

#### **Affidavit to be filed by DDA**

2155. SHRI RAJNATH SONKAR SHASTRI:  
SHRI JEEWAN SHARMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the High Court of Delhi has directed the Delhi Development Authority to file an affidavit indicating the number of flats which were required to be constructed and given possession during 1990-91, number actually constructed, allotted and physical possession given:

(b) if so, whether the orders of the Court have been complied with and if so, the details thereof;

(c) whether the High Court of Delhi has also directed the planning Engineer of the

MCD to apprise the Hon'ble Court of the action taken with regard to encroachments and unauthorised construction and use of residential buildings as commercial building.

(d) if so, whether the MCD has complied with the directives of the Court ; and

(e) the details of the steps taken to check the encroachment, unauthorised construction and use of residential buildings for commercial purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The High Court vide order dt. 23.9.91 directed DDA to file an affidavit indicating the number of flats of various categories targeted for construction upto 31.12.90 and the number of flats actually constructed and physical possession handed over upto that date.

(b) The Court was informed that 2,10,458 flats have been constructed from 1966-67 and 2,07,008 flats have been allotted till 31.3.91.

(c) to (e). The High Court has directed the Superintendent Engineer of MCD to inspect 27 properties mentioned in the writ filed by Defence Colony Welfare Association. The details of all these properties after inspection have already been filed by MCD in the High Court. Necessary action have also been initiated by MCD in these properties.

#### **Setting up of Huller mills**

2156. SHRI SUDHIR SAWANT: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether installation of shellers is a prerequisite for permission for the setting up of Huller mills (for refining rice);